

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00297/2019**

**DATED THIS THE 05<sup>th</sup> DAY OF NOVEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

Manjunath.H

S/o Ramanayak (Late)

Aged about 45 years

Working as Postmaster Grade-II

Dharmasthala Post Office

Dharmasthala-574216.

Residing at C-2, Teachers Quarters

Opposite K.S.R.T.C Bus Stand

Dharmasthala-574216, Mangalore District.

....Applicant

(By Advocate Shri B.S.Venkatesh Kumar - through video conference)

Vs.

1. The Union of India,

Represented by its Secretary

Department of Posts

Ministry of Communications & Information Technology

Dak Bhavan, Parliament Street

New Delhi-1.

2. The Chairman

Committee Constituted to examine the

Issues relating to the Postmaster Cadre & Member Personnel

O/o Secretary to Government

Department of Posts

Ministry of Communications & Information Technology

Dak Bhavan, Parliament Street  
New Delhi-1.

3. The Chief Post Master General  
Postal Karnataka Circle  
Palace Road  
Bangalore-560001.

4. The Secretary General  
National Federation of Postal Employees (NFPE)  
1<sup>st</sup> Floor, Post Office Building  
North Avenue  
New Delhi-110001.

5. The Secretary General  
Federation of National Postal Organization (FNPO)  
T-24, Atul Grove Road  
New Delhi-110001.

6. The General Secretary  
All India Association of Postal Supervisors  
CHQ: SRT Nagar PO Building (IV Floor)  
Opposite Meghdooth Bhavan  
New Delhi-110055.

.....Respondents

(By Advocate Shri V.N.Holla - through video conference)

**O R D E R (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

Vide order dated 27.01.2020, the applicant was allowed to amend his Original Application and the matter was adjourned to 24.02.2020 enabling him to place on record his amended Original Application.

2. Perusal of the records reveals that the applicant did not take any steps to place on record his amended Original Application until September, 2020.

3. On 25.09.2020, when the matter was taken up for hearing, Shri B.S.Venkatesh Kumar, learned counsel representing the applicant had prayed for a week's time to place on record the amended Original Application. In the interest of justice, the matter was adjourned to 06.10.2020 and the applicant was granted a week's more time to place on record his amended Original Application. Thereafter, again no steps were taken by the applicant to place on record his amended Original Application within the stipulated period of one week. However, on 06.10.2020, again two weeks' more time was granted to the applicant to place on record his amended Original Application and the matter was adjourned to 05.11.2020. Still the applicant has failed to place on record his amended Original Application.

4. Today, Shri Venkatesh Kumar, learned counsel representing the applicant pleads no instructions from the applicant and he has also placed on record a memo of his retirement.

5. It appears that the applicant has lost his interest in pursuing the present Original Application and, therefore, the same is hereby dismissed for non-prosecution.

**(RAKESH KUMAR GUPTA)**

**(SURESH KUMAR MONGA)**

**MEMBER (A)**

**MEMBER (J)**

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